

[Shri Harikesh Bahadur]

industry must be nationalised. At the same time, the management of Indore and Ahmedabad mills should also be taken over.

The last point which I would like to raise is that workers must be given participation in the management and it is the most essential factor.

First of all, the Swadeshi Cotton Mills should be nationalised and next workers must be given participation in the management.

These are the two specific demands and I think the Hon. Minister will consider them.

SHRI VISHWANATH PRATAP SINGH : As regards workers' participation. I said the Government is in agreement for increasing the role of the workers participation.

As regards Swadeshi Mills, that was taken over and the Government has reiterated its stand that the take-over was correct and the matter is in the court and we are fighting it in the court.

As regards Indore and Ahmedabad, I said that we had a dialogue with the IDBI and their packet and see what possible things could come.

MR. DEPUTY SPEAKER : The question is :

"That the Bill as amended be passed".

The motion was adopted.

SUPPLEMENTARY DEMANDS* FOR GRANTS (GENERAL)

MR. DEPUTY SPEAKER : Now the House will take up Supplementary Demands for Grants.

I am told by the Government that we are very much behind the schedule in our legislative business and the Speaker is good enough to have all discussions, whatever you unanimously say. Therefore, you must all kindly cooperate. This is supplementary demand. The time allotted is only 2 hours. Therefore, we will complete it.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATABHI RAMA RAO) : Before the discussion starts, I have a statement to make.

The current batch of Supplementary Demands includes a provision of Rs. 22.9 crores for loans to Delhi Transport Corporation under Demand No. 80.

It has been stated in the write-up that the revision of fare structure of DTC is still under consideration of Government.

I have now been informed by the Ministry of Shipping and Transport that the Ministry has decided, for the present not to revise the DTC fares. The Hon. Members may kindly take note of this.

MR. DEPUTY SPEAKER : We shall now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1983-84.

Motion moved : "That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1984 in respect of the following demands entered in the second column thereof.

Demand Nos. 6, 9, 11, 12, 17, 25, 27, 29, 30, 39, 43, 45, 48, 49, 51, 58, 62, 63, 70, 76, 79, 80, 82, 83, 86, 95, 96, 97, 99, 101, 102, 108, and 109."

*Moved with the recommendation of the President.

Supplementary Demands for Grants (General) for 1983-84 submitted to the Vote of the Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant submitted to the vote of the House	
1	2	3	
		Revenue Rs.	Capital Rs.
	MINISTRY OF AGRICULTURE		
6.	Cooperation	9,30,00,000	44,00,00,000
	MINISTRY OF CHEMICALS AND FERTILIZERS		
9.	Ministry of Chemicals and Fertilizers	200,00,00,000	138,00,00,000
	MINISTRY OF COMMERCE		
11.	Foreign Trade and Export Production	...	2,60,00,000
12.	Textiles, Handloom and Handicrafts	10,00,00,000	44,98,35,000
	MINISTRY OF COMMUNICATIONS		
17.	Capital Outlay on Posts and Telegraphs	...	80,00,00,000
	MINISTRY OF EDUCATION AND CULTURE		
25.	Education	10,00,00,000	...
27.	Archaeology	1,72,00,000	...
	MINISTRY OF ENERGY		
29.	Department of Power	15,00,00,000	75,00,00,000
30.	Department of Coal	...	100,00,00,000
	MINISTRY OF FINANCE		
39.	Currency, Coinage and Mint	...	10,00,00,000
43.	Other Expenditure of the Ministry of Finance	19,22,000	503,15,00,000
	MINISTRY OF FOOD AND CIVIL SUPPLIES		
45.	Department of Food	...	1,000

No. of Demand	Name of Demand	Amount of Demand for Grant submitted to the vote of the House	
1	2	3	
		Revenue Rs.	Capital Rs.
	MINISTRY OF HEALTH AND FAMILY WELFARE		
48.	Medical and Public Health	10,00,00,000	..
49.	Family Welfare	26,55,00,000	..
	MINISTRY OF HOME AFFAIRS		
51.	Cabinet	1,00,00,000	...
58.	Andaman and Nicobar Islands	2,00,00,000	...
	MINISTRY OF INDUSTRY		
62.	Industries	10,00,00,000	37,26,00,000
63.	Village and Small Industries	20,00,01,000	...
	MINISTRY OF LABOUR AND REHABILITATION		
70.	Department of Rehabilitation	...	1,00,00,000
	MINISTRY OF RURAL DEVELOPMENT		
76.	Ministry of Rural Development	90,00,00,000	...
	MINISTRY OF SHIPPING AND TRANSPORT		
79.	Ports, Lighthouses and Shipping	5,00,00,000	76,05,00,000
80.	Road and Inland Water Transport	...	22,90,00,000
	MINISTRY OF STEEL AND MINES		
82.	Department of Steel	...	100,00,00,000
83.	Department of Mines	2,50,00,000	15,00,00,000
	MINISTRY OF TOURISM AND CIVIL AVIATION		
86.	Aviation	8,05,77,000	...

No. of Demand	Name of Demand	Amount of Demand for Grant submitted to the vote of the House	
1	2		
		Revenue Rs.	Capital Rs.
DEPARTMENT OF ATOMIC ENERGY			
95.	Nuclear Power Schemes	60,00,00,000	...
DEPARTMENT OF ELECTRONICS			
96.	Department of Electronics	1,02,00,000	4,47,00,000
DEPARTMENT OF ENVIRONMENT			
97.	Department of Environment	1,25,00,000	...
DEPARTMENT OF SCIENCE AND TECHNOLOGY			
99.	Department of Science and Technology	1,13,00,000	...
101.	Grants to Council of Scientific and Industrial Research	5,00,00,000	...
DEPARTMENT OF SPACE			
102.	Department of Space	12,92,18,000	25,17,26,000
PARLIAMENT, DEPARTMENT OF PARLIAMENTARY AFFAIRS, SEC- RETARIATS OF THE PRESIDENT AND THE VICE PRESIDENT AND UNION PUBLIC SERVICE COMMISSION			
108.	Department of Parliamentary Affairs	3,72,000	...
109.	Secretariat of the Vice President	1,37,000	...

MR. DEPUTY SPEAKER : Hon. Members who have tabled Cut Motions and who are present may move the Cut Motions.

SHRI CHANDRADEO PRASAD VERMA (Arrah) : I beg to move the Cut Motions standing in my name.

PROF. AJIT KUMAR MEHTA (Samastipur) : I beg to move the Cut Motions standing in my name.

SHRI SUDHIR GIRI (Contai) : I beg to move the Cut Motions standing in my name.

SHRI RAM LAL RAHI (Misrikh) : I beg to move the Cut Motions standing in my name.

MR. DEPUTY SPEAKER : Shri Ram Vilas Paswan. —Absent

Shri Bhogendra Jha. —Absent

Shri Rajnath Sonkar Shastri. —Absent

The Supplementary Demands and the Cut Motions are now before the House discussion.

SHRI CHANDRADEO PRASAD VERMA : I beg to move :

“That the demand for a supplementary Grant of a sum not exceeding Rs. 54,98,35,000 in respect of ‘Textiles, Handloom and Handicrafts’ be produced by Rs. 100.”

[Need to give more funds to meet the undischarged liabilities of jute mills run by the National Jute Manufacturers Corporation]. (1)

“That the demand for a supplementary Grant of a Sum not exceeding Rs. 53,30,00,000 in respect of cooperation be reduced by Rs. 100.”

[Need to provide more yarn to handloom and powerloom sectors.] (2)

“That the demand for a supplementary Grant of a sum not exceeding Rs. 53,30,00,000 in respect of co-operation be reduced by Rs. 100.”

[Need to ensure remunerative prices to cotton growers.] (3)

“That the demand for a supplementary grand of a sum not exceeding Rs. 338,00,00,000 in respect of Ministry of Chemicals and Fertilizers be reduced by Rs. 100.”

[Need to streamline the working of the Hindustan Fertilizer Cooperation Limited.] (4)

“That the demand for a supplementary grant of a sum not exceeding Rs. 338,00,00,000 in respect of Ministry of Chemicals and Fertilizers reduced by Rs. 100.”

[Need for early commissioning of Haldia Project.] (5)

“That the demand for a supplementary grant of a sum not exceeding Rs. 10,00,00,000 in respect of Education be reduced by Rs. 100.”

[Need to check malpractices in adult literacy for women programme.] (9)

“That the demand for a supplementary grant of a sum not exceeding Rs. 10,00,00,000 in respect of Education be reduced by Rs. 100.”

Slackness in implementing schemes for elementary education for girls and adult literacy for women.] (10)

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,72,00,000 in respect of Archaeology be reduced by Rs. 100."

[Failure to preserve valuable works of art of historical importance.] (11)

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,72,00,000 in respect of Archaeology be reduced by Rs. 100."

[Failure to carry out repairs of Monuments and Forts.] (12)

"That the demand for a supplementary grant of a sum not exceeding Rs. 90,00,00,000 in respect of Department of Power be reduced by Rs. 100."

[Slow Progress of Koal-Karo Project.] (13)

"That the demand for a supplementary grant of a sum not exceeding Rs. 90,00,00,000 in respect of Department of Power be reduced by Rs. 100."

[Insufficient funds for Kahalgaoon Project Bihar.] (14)

"That the Demand for a supplementary grant of a sum not exceeding Rs. 100,00,00,000 in respect of department of coal be reduced by Rs. 100."

[Need to supply adequate quantity of coal to power, steel, cement and fertiliser projects.] (15)

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,00,00,000 in respect of currency Coinage and mint be reduced by Rs. 100"

[Scarcity of one and two rupee coins and currency.] (16)

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,00,00,000 in respect of medical and public health be reduced by Rs. 100."

[Failure to check spread of malaria in the country due to laxity in implementing the National Malaria Eradication Programme.] (17)

"That the demand for a supplementary grant of a sum not exceeding Rs. 47,26,00,000 in respect of industries be reduced by Rs. 100."

[Need to provide adequate financial assistance to industrial units in backward areas.] (18)

"That the demand for a supplementary grant of a sum not exceeding Rs. 47,26,00,000 in respect of industries be reduced by Rs. 100."

[Need to improve the working of Heavy Engineering Corporation, Hatia.] (19)

"That the demand for a supplementary grant of a sum not exceeding Rs. 90,00,00,000 in respect of ministry of rural development be reduced by Rs. 100."

[Misuse of grants because of prevalence of malpractices in Rural Landless Employment Guarantee Programme.] (45)

"That the demand for a supplementary grant of a sum not exceeding Rs. 90,00,00,000 in respect of rural development be reduced by Rs. 100."

[Misuse of grants in the name of programmes for building community assets to ensure sound rural economy.] (46)

SHRI AJIT KUMAR MEHTA : I beg to move :

“That the demand for a supplementary grant of a sum not exceeding Rs. 54,98,35,000 in respect of textiles, handloom and handicrafts be reduced by Rs. 100.”

[Failure to modernise the R.B.H.M. Jute Mill, Katihar even after taking over its management.] (6)

“That the demand for a supplementary grant of a sum not exceeding Rs. 54,98,35,000 in respect of textiles, handloom and handicrafts be reduced by Rs. 100.”

[Need to check malpractices in R.B.H.M. Jute Mill, Katihar, and failure in replacing old machines although agreement to this effect was entered into last year.] (7)

“That the demand for a supplementary grant of a sum not exceeding Rs. 54,98,35,000 in respect of textiles, handloom and handicrafts be reduced by Rs. 100.”

[Need to give house rent allowance to workers of R.B.H.M. Jute Mill, Katihar in order to avoid hardships to the workers.] (8)

“That the demand for a supplementary grant of a sum not exceeding Rs. 54,98,35,000 in respect of textiles, handloom and handicrafts be reduced by Rs. 100.”

[Need to take over the sick jute mills at Katihar in order to remove hardships of workers.] (34)

SHRI SUDHIR GIRI : I beg to move :

“That the demand for a supplementary grant of a sum not exceeding Rs. 53,30,00,000 in respect of corporation be reduced by Rs. 100.”

[Need to augment the quantum of loans and grants to the states affected heavily by drought and floods.] (20)

“That the demand for a supplementary grant of a sum not exceeding Rs. 53,30,00,000 in respect of corporation be reduced by Rs. 100.”

[Need to supply more yarn to the handloom sector at a subsidized rate.] (21)

“That the demand for a supplementary grant of a sum not exceeding Rs. 338,00,00,000 in respect of Ministry of Chemicals and Fertilizers be reduced by Rs. 100.”

[Need to further reduce the prices of fertilizers to enable the share croppers and small land holding farmers to consume more fertilizers.] (22)

“That the demand for a supplementary grant of a sum not exceeding Rs. 338,00,00,000 in respect of Ministry of Chemicals and Fertilizers be reduced by Rs. 100.”

[Need to reorganise the distribution system of fertilizers so as to check higher prices being charged by the traders.] (23)

"That the demand for a supplementary grant of a sum not exceeding Rs. 338,00,00,000 in respect of Ministry of Chemicals and Fertilizers be reduced by Rs. 100."

[Failure to commission Haldia Project will today.] (24)

"That the demand for a supplementary grant of a sum not exceeding Rs. 338,00,00,000 in respect of Ministry of Chemicals and Fertilizers be reduced by Rs. 100."

[Failure of Hindustan Fertilizer Corporation Limited to maintain production.] (25)

"That the demand for a supplementary grant of a sum not exceeding Rs. 54,98,35,000 in respect of textiles, handloom and handicrafts be reduced by Rs. 100."

[Failure to dispose of the imported cotton on time.] (26)

"That the demand for a supplementary grant of a sum not exceeding Rs. 54,98,35,000 in respect of textiles, handloom and handicrafts be reduced by Rs. 100."

[Failure to assess the reimbursable amount.] (27)

"That the demand for a supplementary grant of a sum not exceeding Rs. 54,98,35,000 in respect of textiles, handloom and handicrafts be reduced by Rs. 100."

[Failure to assess the undischarged liabilities of the employees' dues to other four nationalised jute mills.] (28)

"That the demand for a supplementary grant of a sum not exceeding Rs. 54,98,35,000 in respect of textiles, handloom and handicrafts be reduced by Rs. 100."

[Failure to compel the erstwhile owners of the 13 Bombay mills recently nationalised to plough back the earned profit in these mills.] (29)

"That the demand for a supplementary grant of a sum not exceeding Rs. 80,00,00,000 in respect of capital outlay on Posts and Telegraphs be reduced by Rs. 100."

[Failure to anticipate additional expenditure.] (30)

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,00,00,000 in respect of education be reduced by Rs. 100."

[Need to eliminate malpractices in the operation of the programmes of adult literacy for women in States.] (31)

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,72,00,000 in respect of Archaeology be reduced by Rs. 100."

[Need to eliminate the discrimination in respect of special and annual repairs to national monuments.] (32)

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,72,00,000 in respect of Archaeology be reduced by Rs. 100."

[Need to check excessive expenditure of floodlighting of some monuments.] (33)

"That the demand for a supplementary grant of a sum not exceeding Rs. 100,00,00,000 in respect of department of coal be reduced by Rs. 100."

[Failure to check the pilferage of coal in coal mines.] (35)

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,00,00,000 in respect of currency coinage and mint be reduced by Rs. 100."

[Failure to anticipate the increased demand for small coins sufficiently before hand.] (36)

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,00,00,000 in respect of currency coinage and mint be reduced by Rs. 100."

[Failure to supply sufficient small coins for circulation in the markets, especially in West Bengal.] (37)

"That the demand for a supplementary grant of a sum not exceeding Rs. 503,34,22,000 in respect of other expenditure of the Ministry of Finance be reduced by Rs. 100."

[Need to ensure submission of Report by the Pay Commission by December, 1984 at the latest.] (38)

"That the demand for a supplementary grant of a sum not exceeding Rs. 503,34,22,000 in respect of other expenditure of the Ministry of Finance be reduced by Rs. 100."

[Need for early submission of the report by the pay Commission regarding the interim relief to be paid to the employees pending the submission of final report.] (39)

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,00,00,000 in respect of Medical and Public Health be reduced by Rs. 100."

[Need to control the spread of malaria in Delhi.] (40)

"That the demand for a supplementary grant of a sum not exceeding Rs. 10,00,00,000 in respect of Medical and Public Health be reduced by Rs. 100."

[Need to provide more funds to States for eradication Malaria.] (41)

"That the demand for a supplementary grant of a sum not exceeding Rs. 26,55,00,000 in respect of Family Welfare be reduced by Rs. 100."

[Failure to check malpractices in payment of compensation for sterilization in rural areas.] (42)

"That the demand for a supplementary grant of a sum not exceeding Rs. 20,00,01,000 in respect of village and small industries be reduced by Rs. 100."

[Need to provide more funds for payment of loan and subsidy to unemployed youth, under the Self-employment Scheme.] (43)

"That the demand for a supplementary grant of a sum not exceeding Rs. 90,00,00,000 in respect of Ministry of Rural Development be reduced by Rs. 100."

[Need to provide more funds to increase considerably the mandays of employment in backward rural areas.] (44)

SHRI RAM LAL RAHI : I beg to move :

“That the demand for a supplementary grant of a sum not exceeding Rs. 53,30,00,000 in respect of co-operative be reduced by Rs. 100.”

[Need to give more grants to the States affected heavily by drought and floods.] (47)

“That the demand for a supplementary grant for a sum not exceeding Rs. 53,30,00,000 in respect of co-operation be reduced by Rs. 100.”

[Need to supply more yarn to weavers at a subsidized rate.] (48)

“That the demand for a supplementary grant of a sum not exceeding Rs. 338,00,00,000 in respect of Ministry of Chemicals and Fertilizers be reduced by Rs. 100.”

[Need to further reduce the prices of fertilizers.] (49)

“That the demand for a supplementary grant of a sum not exceeding Rs. 338,00,00,000 in respect of Ministry of Chemicals and Fertilizers be reduced by Rs. 100.”

[Need to reorganise the distribution system of fertilizers.] (50)

“That the demand for a supplementary grant of a sum not exceeding Rs. 338,00,00,000 in respect of Ministry of Chemicals and Fertilizers be reduced by Rs. 100.”

[Need to streamline the working of Hindustan Fertilizers Corporation Limited.] (51)

“That the demand for a supplementary grant of a sum not exceeding Rs. 54,98,35,000 in respect of Textiles, Handloom and Handicrafts be reduced by Rs. 100.”

[Failure to dispose of the imported cotton on time.] (52)

“That the demand for a supplementary grant of a sum not exceeding Rs. 54,98,35,000 in respect of Textiles, Handloom and Handicrafts be reduced by Rs. 100.”

[Failure to take action against the erstwhile owners of the 13 Bombay mills recently nationalised for failure to plough back the earned profit in these mills.] (53)

“That the demand for a supplementary grant of a sum not exceeding Rs. 80,00,00,000 in respect of Capital outlay on Posts and Telegraphs be reduced by Rs. 100.”

[Failure to anticipate additional expenditure.] (54)

“That the demand for a supplementary grant of a sum not exceeding Rs. 80,00,00,000 in respect of Capital outlay on Posts and Telegraphs be reduced by Rs. 100.”

[Delay on completion of projects.] (55)

“That the demand for a supplementary grant of a sum not exceeding Rs. 10,00,00,000 in respect of Education be reduced by Rs. 100.”

[Need to eliminate malpractices in the operation of the programmes of adult literacy for women in States.] (56)

SHRI AMAL DATTA (Diamond Harbour) : Sir, this is a demand for additional expenditure of nearly Rs. 1,200 crores. I should have thought that it should be given much more importance than it is being accorded now, being taken up after 6.30 P.M. with the idea that we finish it today. This is practically holding the Members to ransom so that somehow or the other the grants are passed in the course of a very short discussion with the result that the behaviour of the economy which is being totally mismanaged by the Government, cannot be adequately discussed. That is the impression that I am getting. Otherwise, there was no use taking it up at this time of the day. That is my submission. I should be allowed to continue tomorrow. Whether we have to say on the budget should have enough publicity. Otherwise, it is no use...

PROF. RUP CHAND PAL (Hooghly) : Let us continue tomorrow.

SHRI AMAL DATTA : The House is practically empty; there is no quorum.

MR. DEPUTY-SPEAKER : What is the sense of the House?

SHRI PATTABHI RAMA RAO : I must tell you one thing in this connection. This has been postponed for two days. Actually officers from several places have come and they are here for money. We cannot disburse the money unless this is passed. It is an urgent measure.

MR. DEPUTY-SPEAKER : I will suggest one thing. Tomorrow we shall disperse with the lunch hour. I also agree that this is an important discussion. I hope the Opposition will not demand the Call Attention tomorrow. We shall complete this before the Private Member's business

is taken up. If you agree to that then we can adjourn now, Somehow we should pass this tomorrow.

PROF. AJIT KUMAR MEHTA : How can you postpone the Call Attention?

MR. DEPUTY-SPEAKER : You must know that officers have come from several places. You must cooperate. (*Interruptions*)

MR. DEPUTY-SPEAKER : Now we shall adjourn as per your request. But we will not take up the Call Attention tomorrow and before the Private Member's business is taken up, we shall complete this. The Call Attention will be taken up on Monday.

PROF. AJIT KUMAR MEHTA : I do not agree. I will not be present on Monday.

MR. DEPUTY-SPEAKER : You must cooperate. You must adjust. On Friday normally Call Attention is not taken up.

PROF. AJIT KUMAR MEHTA : But it has come.

MR. DEPUTY-SPEAKER : That is alright. Or else, I will have to continue the House now. I do not want to continue because every one wants to go. There should be some adjustment. We shall now adjourn the House and we shall take up these Demands tomorrow after the Zero Hour and complete that business. The Call Attention will not be taken up tomorrow; it will come up on Monday.

SHRI PATTABHI RAMA RAO : This is an urgent measure....

MR. DEPUTY-SPEAKER : We have already decided to dispense with the lunch hour tomorrow and we are also not taking up the Call Attention. So, this will be over before the Private Members' business is taken up. An assurance has been given.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND
WORKS AND HOUSING (SHRI BUTA
SINGH) : The Call Attention has al-
ready been accepted.

MR. DEPUTY-SPEAKER : They will not press for it. It will be taken up on Monday. They have agreed...

PROF. AJIT KUMAR MEHTA : I have not agreed.

MR. DEPUTY-SPEAKER : You must cooperate in such things. Are we not cooperating with you? When 10 minutes are allotted, we are giving you 25 minutes. So, let the Call Attention come on Monday.

The House stands adjourned to reas-
semble tomorrow at 11.00 a.m.

18.44 hrs.

*The Lok Sabha then adjourned till Eleven
of the Clock on Friday, December 9,
1983/Agrahayana 18, 1905 (Saka).*
